

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 540 of 2020

IN THE MATTER OF:

M/s. Amsons Communication Pvt. Ltd.

...Appellant

Vs.

M/s. ATS Estates Pvt. Ltd.

...Respondent

Present: For Appellant: - Mr. Ritu Raj Singh Jamwal, Advocate.

O R D E R

(Through Virtual Mode)

15.06.2020— Heard Mr. Ritu Raj Singh Jamwal, learned counsel for the Appellant. We want to hear him further on the question whether the amount claimed to be in default, comprising of the interest component only, does fall within the ambit of 'operational debt' and whether there is no 'pre-existing dispute' in regard to such debt projected as an 'Operational Debt.

List the appeal 'for admission (fresh case)' on 24th June, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member(Technical)

[Alok Srivastava]
Member(Technical)

Ar/G